

IN THE HIGH COURT OF JHARKHAND AT RANCHI
[Civil Writ Jurisdiction]
W.P. (C) No. 6044 of 2014

Meena Kumari Petitioner
Versus
The State of Jharkhand and Others Respondent

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

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For the Petitioner : Mr. Lakhan Chandra Roy, Advocate
For Respondent : Ms. Soumya Pandey, A.C. to
Mr. Manoj Kumar No. III, G.P.-II
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06/06.09.2021 Learned counsel for the petitioner prays for two weeks' time to remove the defects including deposit of deficit court fees of Rs. 230/-.

It appears that writ petition has been filed on 27.11.2014 and the Stamp Reporter has pointed out defects vide S.R. dated 26.11.2014, but defects including the deposit of CFS of Rs.230/- have not been removed.

Thereafter, the matter was listed before *Lawazima* of Joint Registrar (Judicial) I/c on 17.11.2016 when one week's time was granted to the petitioner to remove defects, but defects have not been removed.

Thereafter, the matter was listed before *Lawazima* of learned Registrar General on 04.04.2017 when again one week's time was granted to remove the defects, but the defects have not been removed.

Thereafter the matter was listed before the Coordinate Bench of this Court on 19.01.2021 and four weeks' time was granted to the petitioner to remove the defects, even then defects have not been removed.

Learned counsel for the State, Ms. Soumya Pandey, A.C. to Mr. Manoj Kumar No. III, G.P. - II has submitted that the writ petition is itself not maintainable in view of para-17 of the counter-affidavit wherein it has been submitted that there is specific provisions of filing of appeal before the Deputy Commissioner as per the Circular issued by the Social Welfare Department, Government of Jharkhand.

Under the aforesaid circumstances, two weeks' further time is granted to the petitioner to remove defects, subject to cost of Rs. 500/- to be deposited before the Advocate Clerk's Association, Jharkhand High court, Ranchi as the matter relates to the year 2014 and the same has remained pending for approximately 07 years for non-removal of defects.

Put up this case on 27.09.2021.

(Kailash Prasad Deo, J.)